

Central Administrative Tribunal Principal Bench

O.A. No. 252 of 2001 M.A. No.1472 of 2001 New Delhi, dated this the 3 May, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MR. KULDIP SINGH, MEMBER (J)

VERSUS

- 1. Union of India Through
 Its Secretary, Ministry of TeleCommunications, Sanchar Bhawan,
 New Delhi.

ORDER

S.R. ADIGE, VC (A)

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Applicant had initially filed this OA seeking a direction restraining respondents from conducting disciplinary proceedings against her as per Memo dated. 21.9.2000 (Annexure A-1) and dated 20.12.2000 (Annexure A-II) during the pendency of criminal prosecution in FIR No.RC 5(A)/96 ACU IV dated 13.9.96.

2. Upon completion of pleadings this OA was heard on 1.5.2001, and after noticing that applicant had separately filed a representation to respondents dated 7.12.2000 which was still under their consideration and had not been disposed of, respondents' preliminary objection that this OA was premature, was sustained, and without going into the

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by order clased 18.5.2001,

merits of the case, the OA was disposed of with direction to respondents to dispose of the aforesaid representation dated 7.12.2000 by a speaking and reasoned order in accordance with rules, and judicial pronouncements instructions intimation to applicant within 2 months from the date receipt of a copy of this order. Till the representation dated applicant's disposal of 7.12.2000, respondents were directed not to compel applicant to participate in the proceedings. Liberty given to applicant that if any grievance still survives thereafter it would be open to him to seek revival of the present OA through an MA after impugning respondents' order his on passed representation dated 7.12.2000, if so advised.

- 3. Respondents thereupon passed a detailed and speaking order on 4.7.2001 declining to stay the disciplinary proceedings initiated against applicant vide Memo. dated 21/22.9.2001 which applicant has now impugned vide MA No.1472/2001.
- 4. We have heard both sides on the matter and have perused the materials on record.
- applicant is being proceeded against on two articles of charge. The first article of charge relates to applicant obtaining undue favour by procuring air tickets for herself and her family members for undertaking private journeys from Delhi to Calcutta and back without making any payment in May, 1996 from a firm having business dealings with the department

(Licensing Finance) during the period 1.11.92 to 16.8.96. The second article of charge relates to applicant acquiring/purchaing movable and immovable assets in her name and/or in the name of her husband, but neither reporting the transactions relating to the assets acquired nor taking permission from the competent authority, as required under the relevant provisions of the CCS(Conduct) Rules.

- The main ground on the basis of which 6. applicant prays for restraining respondents from conducting the disciplinary proceedings is that the criminal prosecution based on FIR No. RC 5(A)/96 ACU IV dated 13.9.96 under the Prevention of Corruption also relates to accumulation 1988 Act, It is contended immovable/movable assets. edifice of both proceedings is based on the acts of omissions and events, and same alleged commissions, and unless the disciplinary proceedings are stayed, applicant will be compelled to disclose her defence in the disciplinary proceedings which will prejudice her in the criminal proceedings.
- 7. We have considered these contentions carefully.
- 8. As pointed above, applicant is being proceeded against on two Articles of charges. The first article of charge relates to acceptance of undue favour why procuring air line tickets for herself and her family members for journeys from Delhi to Calcutta and back in May, 1996 without

making payment for the same. This article of charge has nothing to do with the second Article of charge namely acquisition/purchase of immovable/movable assets which is the subject matter of the criminal Under the circumstances proceedings. applicant disclosing her defence in the disciplinary proceedings with respect to the procuring of Airline ticket in May, 1996 can by no means be said to prejudice her defence in the criminal case which relates to the acquisition of immovable/movable assets.

- When this was pointed by to applicant's counsel during hearing, he challenged respondents' action in initiating disciplinary proceedings in respect of Article 1 of the charge, on grounds of delay. He contended that while the Airline tickets were alleged to have procured in May, 1996, the charge Memo was issued over four years later on 21.9.2000 and as the delay was unexplained, Article 1 of the charge was fit to be struck down. Reliance in this connection was placed on the Hon'ble Supreme Court's rulings in State of MP Vs. Bani Singh AIR 1990 SC 1308 and State of MP Vs. Syed Qamar Ali.
- prayer is not for quashing of Article 1 of the charges relating to the procuring of Airline tickets, but only to keep the disciplinary proceedings in abeyance during the pendency of the criminal proceedings against her. That apart, respondents cannot be faulted, if, while probing into applicant's conduct in allegedly acquiring/purchasing

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immovable/movable assets far beyond her known sources income and not informing/taking permission of the authorities as required under the CCS(Conduct) Rules, ordating to Abick 1 & The charge or they came upon materials and therefore decided to this alleged misconduct also, as one of include in the charge Memo dated 21.9.2000. In this charges Hon'ble Supreme Court's ruling the connection, Secretary to Govt. Prohibition and Excise Department 3 SCC 157 is extremely (1996)L.Srinivasan relevant, where the Apex Court came down heavily Tamil Nadu Administrative Tribunal for quashing at the threshold stage merely Memo of delay vide its order dated 12.11.93. Court held that the nature of the charges long it would take a that time to detect such embezzlement and fabrication of records and charge memo should therefore not have been quashed on grounds of delay alone. In our view, the aforesaid ruling in L. Srinivasan's case (supra) is squarely facts and circumstances applicable to the Here also applicant allegedly present case. procuring Airline tickets in May, 1996 from a private company with which her department had official dealings without making payment, may not have been immediately known to respondents and may have come to light only when alleged misconduct her acquiring/purchasing immovable/movable assets wholly disproportionate to her known sources of income without informing/seeking permission of the competent authorities as required under the provision of

CCS(Conduct) Rules became known.

11. Hence neither Bani Singh's case (Supra) -6

manifestly no good reasons have been advanced on behalf of applicant to interdict Article 1 of the Charge at this stage, or indeed even keep the disciplinary proceedings in abeyance in respect of Article 1 of the charge till the disposal of the criminal proceedings, as those criminal proceedings have no concern with Article 1 of the charge.

- conclusions which are deducible form various decisions of the Hon'ble Supreme Court in cases where a disciplinary enquiry is proceeding simultaneously with a criminal case, for the purpose of deciding whether the disciplinary proceedings should or should not be kept in abeyance, have been summarised by the Hon'ble Supreme Court in para 22 of its judgement in Caption M. Paul Anthony Vs Bharat Gold Mines and Anr. (1999) 3 SCC 679 and are reproduced below:
 - "22. The conclusions which are deducible from <u>various decisions of this</u> Court referred to above are:
 - (i) Departmental proceedings and proceedings in a criminal case can proceed simultaneously as there is no bar in their being conducted simultaneously, though separately.
 - (ii) If the departmental proceedings and the criminal case are based on identical and similar set of facts and in the charge in the criminal case against the delinquent employee is of a grave nature which involves complicated questions of law and fact, if would be desirable to stay the departmental proceedings till the conclusion of the criminal case.
 - (iii) Whether the nature of a charge in a criminal case is grave and whether complicated questions of fact and law are involved in that case, will depend upon the nature of offence, the nature of the case launched against the employee on the



basis of evidence and material collected against him during investigation or as reflected in the charge-sheet.

- (iv) The factors mentioned at (ii) and (iii) above cannot be considered in isolation to stay the departmental proceedings but due regard has to be given to the fact that the departmental proceedings cannot be unduly delayed.
- (v) If the criminal case does not proceed or its disposal is being unduly delayed, the departmental proceedings, even if they were stayed on account of the pendency of the criminal case, cannot be resumed and proceeded with so as to conclude them at an early date, so that if the employee is found not guilty his honour may be vindicated and in case he is found guilty, the administration may get rid of him at the earliest."
- In the present case, respondents have 13. stated in the impugned order dated 4.7.2001 that the criminal case and the disciplinary proceedings are altogether different in nature and aspect. criminal case relates to accumulation of assets disproportionate to the known sources of income which is a criminal offence under the prevention of Corruption Act, 1958 whereas the departmental proceeding relates to alleged obtaining of undue favour from a firm having official dealings and non-intimation of the movable and immovable assets acquired/purchased by her, to the department. As per provisions of the CCS(Conduct) Rules, she was required to intimate/take prior permission in respect of movable/immovable property. By not complying with the provisions of the CCS (Conduct) Rules applicant committed misconduct for which appropriate departmental action is to be taken under CCS (CCA) Conduct Rules.

14. Furthermore respondents in aforesaid orde dated 4.7.2001 state that the number of documents and oral evidence in the criminal case are different from that in the disciplinary proceedings, and the degree and standard of appreciation of the same is few there are a and though different quite documentary/oral evidence which find place in both criminal case and the disciplinary proceeding by materially independent and and large they are different.

statements of respondents as contained in their impugned order dated 4.7.2001. As held by Hon'ble Supreme Court in State of Rajasthan Vs. B.K.Meena AIR 1997 SC 13

"The approach and the objective in the criminal proceedings and the disciplinary proceedings is altogether distinct and different. In proceedings,d disciplinary question is whether the respondent is guilty of such conduct as would merit his removal from service or a lesser case may as the punishment, whereas in the criminal proceedings the question is whether the offences registered against him under the Prevention of Corruption Act (and the any) Penal Code, if Indian established and, if established, what sentence should be imposed upon him. The standard of proof, the mode of enquiry and the rules governing the enquiry and trial in both the cases are entirely distinct and different. Staying of disciplinary proceedings pending criminal proceedings, should be a matter of course but a not stayed considered decision. Even if at one stage, the decision may require reconsideration if the criminal case gets unduly delayed.

Applicant might have had a case for 17. keeping the disciplinary proceeding in abeyance, if she could have succeeded in establishing that the charge in the criminal case involved complicated question of law and fact, to attract para 22 (ii) of the Apex Court's ruling in Capt. Paul Anthony's case (Supra), but even on that ground the OA warrants no interference, because in our considered opinion the charge against applicant in the criminal case does not involve complicated question of law and fact. During the course of hearing applicant's counsel hinted that in the criminal case, applicant would endeavour to establish that the moveable and alleged to have immovable assets she was procured/acquired did not belong to her, but such a line of defence in our view cannot be said to constitute complicated questions of law and fact.

18. In the result the OA warrants no ralong with MANO 1472/2001.
interference and is dismissed. The interim orders are vacated. No costs.

Kuldip Singh)

Member (J)

Anfohgi (S.R. Adige)

Vice Chairman (A)